

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-146-2020**

Nasir Adam Redkar ... Applicant

Versus

Canara Bank, Panaji ... Respondent

Shri Dinesh Naik with Ms. Trupti Petkar, Advocate for the Applicant.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 18<sup>th</sup> August 2020****P.C. :**

The petitioner approached the Debt Recovery Tribunal-I, Mumbai, questioning the recovery process initiated by the respondent Bank. He applied for the interim stay against the proposed action of the secured assets but could not succeed. Assailing the order of rejection of the Debt Recovery Tribunal, he has filed this Writ Petition.

2. Now, the learned counsel for the petitioner informs me that the petitioner is present in the Court hall and wishes to pursue the matter with the Bank. Therefore, he wants the Court's leave to withdraw the petition.

3. Leave granted. The Writ Petition is dismissed as withdrawn.

**DAMA SESHADRI NAIDU, J.**

NH